

SPM & AVH

25.2.91

(4) Mr MR Rajendran Nair for the applicant by proxy.
SCGSC for the respondents.

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Heard the learned counsel for both the parties. Admit.

Respondents to file reply within 4 weeks by serving copy on the applicant who may file rejoinder, if any, within 1 week thereafter.

List before DR for completion of pleadings on 2.4.91.

1-0-issued
PL
2/27

As regards interim relief, list for further directions on 12.3.91, till which date the status-quo as of to-day, in so far as the applicant's continuance in the post be maintained.

By Shw

25.2.91

SPM & ND

12.3.91 Mr MR Rajendran Nair for the applicant.
(14) Mr TPM Ibrahim Khan, ACGSC for respondents by proxy.

At the request of the learned counsel for the respondents, list for further directions on 20.3.91. He is directed to verify the date of the applicant's re-engagement as ED Packer at Kakkanad.

Copy of the order may be given to the counsel by hand.

By Shw
12.3.91

Mr. BZP
131

Noting b/w
Lent 1/2

1-0-issued

PL
2/27

20-3-91
(8)

Mr. MR Rajendran Nair for applicant
Mr TPM Ibrahim Khan for respondents by proxy

The learned counsel for the respondents has filed a statement with a copy to the learned counsel for the applicant stating that the applicant has since been appointed as E.D. Packer at Kakkanad post office from 4.2.1991 "considering the applicant as a retrenched employee". On the basis of this statement, the learned counsel for the applicant does not wish to press the O.A. Accordingly the O.A. is dismissed as not pressed.

any more.

FO issued
PLS close off

By Shw
20.3.91